State Vs Bhola alias Sunil FIR No. 78/2018 under Section 394/397/34 IPC PS Maurice Nagar

10.09.2020

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant.

Heard. File perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant submits that charge for offence punishable under Section 394 IPC has been framed against accused/applicant as he was not armed with any weapon at the time of commission of offence. It is further submitted that accused/applicant has not been identified by complainant/victim in court. It is further submitted that accused/applicant was arrested on 11.07.2018 and he is in custody since then. Accused/applicant has been falsely implicated in this case. It is further submitted that accused/applicant has already been granted bail in all other cases and he is in J/c only due to present case.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application on the ground that allegations against accused/applicant are of very serious nature and accused/applicant is a previous convict.

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I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that previous bail application(s) filed on behalf of accused/applicant were dismissed by this court vide order dated 17.01.2020 and 15.07.2020. Since then there is no material change in the facts and circumstances of this case. Perusal of record further shows that PW4 i.e. maid of complainant/victim has duly identified the accused/applicant in her testimony recorded in court. Accused/applicant is a habitual offender and was involved in as many as 30 cases and was previously convicted in 05 cases of similar nature. Allegations against accused/applicant are of very serious nature and possibility of his indulging in such offences cannot be ruled out keeping in view his repeated involvements since 2007.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld Counsel for accused/applicant.

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/10.09.2020

State Vs Ajay Singh Raghav FIR No. 183/2019 under Section 302/201 IPC PS Kotwali

10.09.2020

Present: Ld. Addl. PP for State.

Sh. Sachin Kr. Jain, Ld. Counsel for accused/applicant

(through VC).

Heard. Perused.

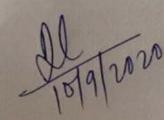
Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 30 days.

Ld. Counsel for accused/applicant argued that accused/applicant was arrested on 12.06.2019 by police and he is in custody since then. Accused/applicant has been falsely implicated in this case. Wife of accused/applicant is not well and there is nobody else in the family of accused/applicant to look after the ailing wife as well as minor children.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.

I have duly considered the rival submissions. I have perused the record carefully.

As per prosecution case, accused/applicant had advanced/given a loan of Rs. 1 lakh to his friend/deceased namely Deepak at the time of his marriage. Accused/applicant requested the



deceased to return the said loan but the deceased kept on delaying the same on one pretext or the other. On 07.06.2019 heated arguments took place between accused/applicant and deceased. Accused/applicant inflicted injury on the head of the deceased and thereafter strangulated him in his car and later on dumped the dead body in the area of PS Kotwali.

As per prosecution case, mobile phone, Aadhar card etc of deceased have been recovered from the possession of accused/applicant. The rope used in the commission of offence was also recovered at the instance of accused/applicant.

As per report filed by IO, wife of accused/applicant is residing with his father and he is taking care of children also. Previous bail applications filed on behalf of accused/applicant were dismissed vide order dated 28.04.2020 and 29.05.2020.

Allegations against accused/applicant are of very serious nature. No record/document has been filed along with present application pertaining to illness of wife of accused/applicant. Wife of accused/applicant is residing in the house of father of accused/applicant and he is taking care of their children also.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.

18/9/2020

Copy of order be given dasti to counsel for accused/applicant.

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/10.09.2020

State Vs Manish alias Munshi FIR No. 491/2015 under Section 307/34/120-B IPC & 25/27 of Arms Act PS Subzi Mandi

10.09.2020

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant.

Heard. Record perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant submits that accused/applicant is in JC since 04.10.2015 i.e. for the last about five years. Accused/applicant has been falsely implicated in this case and the trial of the case is moving at a very slow pace and the main eye witness has not been examined till date.

On other hand, Ld. Addl. PP for State has strongly opposed the present application.

I have duly considered the rival submissions. I have perused the record carefully.

As per prosecution case/report filed by IO, accused/applicant has fired bullet on the complainant. Weapon of offence has been recovered from the possession of accused/applicant. Motorcycle used in the commission of offence is registered in the name of father of accused/applicant. Accused/applicant is a habitual

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State Vs Manish alias Munshi FIR No. 491/2015

offender and has been involved in 48 other cases of heinous nature.

In rebuttal, Ld. Counsel for accused /applicant submits that only two cases are pending against accused/applicant.

Allegations against accused/applicant are of very serious nature. The testimony of main eye witness is yet to be completed. Accused/applicant is a habitual offender and had been involved in as many as 48 other cases. Ld. Counsel for accused/applicant has not filed certified copy of any judgment vide which accused/applicant has been acquitted or convicted in the said cases.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti as requested.

(Deepak Dabas) ASJ/Special Judge, NDPS (Central) Tis Hazari Courts Delhi/10.09,2020 State Vs Shahnawaj FIR No. 35/2016 under Section 302/34/120-B IPC PS Civil Lines

10.09.2020

Present: Ld. Addl. PP for State.

Sh. Ashutosh Bhardwaj, Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant argued that accused/applicant has been falsely implicated in this case. IO of the case has not conducted investigation of the present case properly and investigation is very shoddy one. Co-accused namely Sonu is already on court bail and accused/applicant also deserves bail on the ground of parity. The entire prosecution case is based on circumstantial evidence and it is a matter of record that the chain of circumstances is broken. No material/evidence is available on record to connect the accused/applicant with the offence in question. No previous conviction/involvement has been alleged against accused/applicant. The prosecution has miserably failed to establish any motive for commission of offence in question by accused/applicant.

On the other hand, Ld. Addl. PP for State has strongly opposed the present application.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that an application filed on behalf of accused/applicant for grant of interim bail was dismissed by this Court vide order dated 16.06.2020. Thereafter, accused/applicant filed an application in Hon'ble

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State Vs Shahnawaj FIR No. 35/2016

High Court of Delhi for grant of bail i.e. bail application no. 1528/2020. The said application filed before Hon'ble High Court of Delhi was dismissed as withdrawn by Ld. Counsel for accused/applicant after addressing some arguments. Perusal of record further shows that previously also Hon'ble High Court of Delhi had dismissed bail application filed on behalf of accused/applicant vide order dated 29.07.2019(as stated by IO in his reply). The factum of dismissal of several bail applications by this Court as well as Hon'ble High Court of Delhi has not been mentioned in the present application. The same is concealment of material facts and the present application is liable to be dismissed on this ground itself.

Even otherwise, the allegations accused/applicant are of very serious nature. Statement of material witnesses is yet to be recorded in Court. The role assigned to present accused/applicant is different from the role assigned to co-accused namely Sonu who has been granted bail and hence present accused/applicant is not entitled to bail on ground of parity.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel, for accused/applicant.

(Deepak Dabas) ASJ/Special Judge, NDPS (Central) Tis Hazari Courts

Delhi/10.09.2020